CHAPTER XVI MISCELLANEOUS

106. **Filing through electronic media**.- The Tribunal may allow filing of appeal or petition or application through electronic media such as online filing and provide for rectification of defects by email or net and in such filing, these rules shall be adopted as nearly as possible on and from a date to be notified separately and the Chairperson may issue instructions in this behalf from time to time.

107. **Removal of difficulties and issue of directions.**- Notwithstanding anything contained in the rules, wherever the rules are silent or no provision is made, the Chairperson may issue appropriate directions to remove difficulties and issue such orders or circulars to govern the situation or contingency that may arise in the working of the Tribunal.